

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.110/1994

Tuesday this, the 18th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A.B.Jeevandas,
Preventive Officer,
Senior Grade(Retired),
Alingal House,
Cheppanam, Panangad P.O.,
Cochin-682 506.

Applicant

By Advocate Mr.K.Balakrishnan

vs.

1. Union of India, represented by
Secretary to Government,
Ministry of Finance,
Department of Revenue, New Delhi.
2. The Collector of Customs,
Custom House, Cochin-9. .. Respondents

By Advocate Mr.Unnikrishnan rep. Sr.Central Govt.Standing Counsel

ORDER

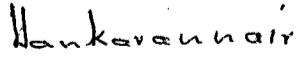
CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Against Annexure.I order imposing a penalty on the applicant he has preferred Annexure.II appeal. That has been pending for almost three years and to put speed into it, applicant has approached this Tribunal. If the allegation that the appeal has not been disposed of is correct, it is unfortunate. If it has not been disposed of, it will be disposed of by passing a reasoned order within eight weeks from today.

2. Application is allowed as aforesaid. No costs.

Dated the 18th January, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN